Implementation of Rashtriya Vayoshri Yojana

- 759. SHRI MAHESH PODDAR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
 - (a) whether the Rashtriya Vayoshri Yojana has been implemented nationwide;
 - (b) if so, the details thereof;
 - (c) whether there is any maximum beneficiaries limit under this scheme; and
- (d) if so, the details of such limits, State-wise and the total number of beneficiaries of the scheme in Jharkhand?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) and (b) Yes, Sir. Rashtriya Vayoshri Yojana (RVY) is a Central Sector Scheme. Under this Scheme, aids and assistive living devices are provided to senior citizens belonging to BPL category who suffer from age related disabilities such as low vision, hearing impairment, loss of teeth and loco-motor disabilities. The aids and assistive devices *viz.* walking sticks, elbow crutches, walkers/crutches, tripods/quad-pods, hearing aids, wheelchairs, artificial dentures and spectacles are provided to eligible beneficiaries. The scheme is being implemented by Artificial Limbs Manufacturing Corporation (ALIMCO) of India, a PSU under this Ministry. The National launch of Rashtriya Vayoshri Yojana was held at Nellore (A.P.) on 1st April, 2017. A total of 187 districts from all States/UTs have been selected for Rashtriya Vayoshri Yojana distribution camps. As on date, 16 distribution camps have been organized at district level.

(c) and (d) No, Sir. Only Senior citizens from the BPL category are the beneficiaries under this Scheme. As regards to Jharkhand six (6) districts *viz*. Gumla, Ranchi, Giridih, East Singhbhum, Kodarma and West Singhbhum have been selected for Rashtriya Vayoshri Yojana.

NGOs dealing with drug addiction

- 760. SHRI RONALD SAPA TLAU: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) the number and details of registered NGOs dealing with drug addiction operating currently in Mizoram which are getting financial assistance from the Ministry;
- (b) the number of such NGOs functioning properly and those not functioning properly;
- (c) whether any action had been taken against those not functioning properly and if not, the reasons therefor; and

(d) the details of criteria fixed for an NGO to avail financial assistance from the Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) to (c) The Ministry of Social Justice and Empowerment implements a "Central Sector Scheme of Prevention of Alcoholism and Substance (Drug) Abuse" under which financial assistance is provided to Non-Governmental Organisation (NGO), Panchayati Raj Institutions, Urban Local Bodies etc for, *inter alia*, running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCAs). The proposals of the NGOs for release of grant-in-aid are considered on the basis of recommendation of the State Governments/UTs, satisfactory Inspection Reports and completeness of the proposal in all respects as per the norms and guidelines of the Scheme. As per the inspection reports received along with the proposal from the Government of Mizoram the IRCAs were found to be working satisfactorily.

At present this Ministry provides financial assistance to nine NGOs in the State of Mizoram for running eleven IRCAs. The list of these IRCAs is placed at Annexure.

(d) As per the existing guidelines of the Scheme, the Funds to the ongoing projects are sanctioned after receipt of proposal through online system from the State Governments/UTs subject to their completeness with respect to availability of Utilization Certificate for the previous released grants, Audited accounts, Annual Reports, Half Yearly Progress Reports etc.

The proposal for new projects recommended by the State Governments/UTs through online system are placed before the Screening Committee constituted in the Ministry for consideration. The Committee considers the proposal of those de-addiction centres which are in existence for the last three years *vis-à-vis* their expenditure on de-addiction activities, their memorandum of association/article of association etc. Other parameters, *inter alia*, include ensuring equal geographical spread and the centres mainly concentrating on de-addiction activities etc. Cases complete in all respects as per norms of the Scheme are recommended for consideration of Grant-in-aid.

Statement

NGOs dealing with drug addiction in Mizorm which are getting financial assistance from this Ministry

List of NGO in Mizoram

S1. No.	Name of NGO	Address of the IRCAs
1.	Agape Moral Reformation	Ropaiabawk Chawlhhmun, Near Solomon
	Organisation	Temple, Aizawl, Mizoram-796009

S1. No.	Name of NGO	Address of the IRCAs
2.	Blessing Home De-addiction Centre	Blessing Home De-addiction Centre, Sakawrtuichhun, Aizawl West, Mizoram-796009
3.	Faith Home Society	Chhingchhip, Venghlun, Near Biak In bul, Serchhip-796162
4.	Mizoram Social Defence and Rehabilitation Board	Hrangkiauva Building, House No. YE-051, Near Tourist Lodge Road, Aizawl, Mizoram-796001
5.	Mizoram Social Defence and Rehabilitation Board	Reformation Centre, Near Jail Veng Champhai, Mizoram-796321
6.	New Life Home Society	Durtlang North, Gosen Veng, Aizawl, Mizoram-796001
7.	Social Guidance Agency	Cosen Mixed Farm, Sakawrtuichhun, Near Police Trainning Centre Lungverh, Aizawl- 796001
8.	Social Guidance Agency	Zawlnuam, Near Borai Veng, Mamit District Aizawl-796441
9.	Thutak Nunpuitu Calvary Home	Kalvari Home, Thutak Nunpuitu Team, Khuangpuilam, Near SP Office, Kolasib, Aizawl-796081
10.	Women Anti Drug Association (WADA)	Chanmari II Lung, Below K K Home, Lunglei, Mizoram-796701
11.	Zoram Drivers Ramthim Board	Zuangtui, Near P&E Office, Aizawl Mizoram-796017

Upliftment of SC/OBC women

†761. SHRI AMAR SHANKAR SABLE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has launched or proposes to launch any plan for the upliftment and development of women belonging to Scheduled Castes/Other Backward Classes;
 - (b) if so, the details thereof along with the objectives thereof; and

[†] Original notice of the question was received in Hindi.